

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN**

**Wednesday, the 20th day of May 2026 / 30th Vaisakha, 1948
WP(C) NO. 14599 OF 2020 (Y)**

PETITIONER:

**M.S. ANIL, AGED 43, S/O. SASIDHARAN, MANNATHAMPARAMBU, MARARIKKULAM
NORTH P.O., CHERTHALA, ALAPPUZHA, PIN - 688 523.**

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY CHIEF SECRETARY, GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM-695 001.**
- 2. DIRECTOR, VIGILANCE AND ANTI-CORRUPTION BUREAU, PMG, OPPOSITE VIKAS
BHAVAN BUS DEPO, THIRUVANANTHAPURAM-695 001.**
- 3. STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, VAZHUTHACAUD
P.O., THIRUVANANTHAPURAM-695 010.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to appoint a Special Investigation Team headed by an honest and efficient officer to investigate into Crime No.5/2016 of VACB, Thiruvananthapuram, pending final disposal of the Writ Petition (Civil).

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 30.03.2026 and upon hearing the arguments of SRI.D.ANIL KUMAR, Advocate for the petitioner, DIRECTOR GENERAL OF PROSECUTION for R1, and of SRI.SUMAN CHAKRAVARTHY, SENIOR GOVERNMENT PLEADER for the R2 & R3, the court passed the following:

WEDNESDAY, THE 20TH DAY OF MAY 2026

WP(C) No. 14599 of 2020

M.S. ANIL

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.D.ANIL KUMAR

ADVS FOR RESPONDENT/S:

DIRECTOR GENERAL OF PROSECUTION, SRI.SUMAN CHAKRAVARTHY,
SENIOR GOVT.PLEADER, GOVERNMENT PLEADER



W.P.(C)No.14599 of 2020 and CrI.M.C.No.5539 of 2020

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WEDNESDAY, THE 20TH DAY OF MAY 2026

CRL.MC No. 5539 of 2020

DILEEPKUMAR.B

VS

STATE OF KERALA & ANOTHER

ADVS FOR PETITIONER/S:

SHRI.O.V.MANIPRASAD, SHRI.JOSE ANTONY,
SRI.S.SHIV SHANKAR

ADVS FOR RESPONDENT/S:

PUBLIC PROSECUTOR



W.P.(C)No.14599 of 2020 and CrI.M.C.No.5539 of 2020

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A. BADHARUDEEN, J.

W.P.(C) No.14599 of 2020
and
CrI.M.C.No.5539 of 2020

Dated this the 20th day of May, 2026

ORDER

Today, a report of the investigating officer has been placed, whereby some sort of investigation done by him has been stated but the report is silent as to whether what are the further steps to be taken to conclude the investigation.

2. The learned Public Prosecutor representing the investigating officer seeks one month time more to complete the investigation.

3. This plea is zealously opposed by the learned counsel for the petitioner pointing out the serious lethargy in investigating the crime.

4. Having addressed the rival submissions, the investigating officer is directed to complete the investigation on or before 20.06.2026 and file reports in all cases without fail. No further adjournment shall be granted for any reason and the investigating officer shall take this matter seriously to avoid unpleasant orders.

Post on 20.06.2026.

Sd/-
A. BADHARUDEEN
JUDGE

VPK